

A Model Detention Centre/Holding Centre/Camp Manual has been developed by MHA and circulated to States/UTs on 09.1.2019 in pursuance of the order of Hon'ble Supreme Court in I.A. 105821/2018 of W.P. (Civil) No. 406/2013 laying down norms and standards for, *Inter-alia*, medical facilities and operations thereof.

In pursuance of the Order dated 10/5/2019 of the Hon'ble Supreme Court of India in W.P. (Civil) No. 1045/2018 — Supreme Court Legal Services Committee *Vs.* Union of India and another, Government of Assam has issued a notification on 29.07.2019 providing for conditional release of declared foreigners who have completed more than 3 years in detention centres. Till date, 224 Nos. of detenues, who have completed 3 or more years in detention in Assam, have been released as per the directives of Hon'ble Supreme Court of India issued on 10th May, 2019.

Detention centres in the country

2745. SHRI KUMAR KETKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are detention centres in the country, if so, the list of centres, State-wise;

(b) the information about how many people are detained in these centres, State-wise and gender-wise; and

(c) the details of information about next step of action Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) Hon'ble Supreme Court vide their Order Dated 28.02.2012 in W.P. (Crl.) No. 310 of 2005 had directed that foreign nationals who had completed their sentence shall be released from jail immediately and be kept in an appropriate place with restricted movement pending their deportation/repatriation. In pursuance of the above mentioned directions of the Hon'ble Court, Ministry of Home Affairs issued instructions on 07.03.2012 to State Governments and UT Administrations to comply with the directions of the Hon'ble Court. Detention Centres are set up by State Governments/Union Territory Administrations as per their local requirements to detain illegal immigrants/foreigners some of whom may have completed their sentence and their deportation to their native country may be pending for want of proper travel documents.

In pursuance of the orders of the Hon'ble Supreme Court of India dated 12.09.2018 and 20.09.2018 in I.A. No. 105821/2018 in W.P. (Civil) No. 406/2013 filed by Collaborative Network for Research and Capacity Building, Guwahati, Central Government has circulated a model detention centre/holding centre/Camp Manual to all State Governments/Union Territory Administrations on 9th January, 2019 for implementation.

Details of number of detention Centres set up by the State Governments/Union Territory Administrations and the number of persons detained in these centres, State-wise and gender-wise, are not centrally maintained.

Resettlement of Kashmiri people

†2746. CH. SUKHRAM SINGH YADAV:

SHRIMATI CHHAYA VERMA:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps taken by Government towards resettlement of the people of Kashmir having migrated earlier to other States;

(b) the number of people who are willing to resettle in Kashmir and whether Government has identified such people; and

(c) the schemes implemented for the development of Kashmir and Ladakh regions along with the funds spent/allocated thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) It has been the endeavour of the Government of India to create an environment conducive for the resettlement of Kashmiri migrants back at their ancestral places in Kashmir valley. Accordingly, the Government of India has approved certain schemes under the Prime Minister's Development Package, 2015 (PMDP- 2015). Under these schemes several Kashmiri migrants have been provided jobs, housing and accommodation as per details below:—

(i) Creation of 3,000 State Government jobs for the Kashmiri migrants at an outlay of ` 1,080 crores:—

As per the information provided by the Government of Jammu and Kashmir, selection process has been concluded in respect of 1781 posts and

†Original notice of the question was received in Hindi.